

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1812 OF 2018 IN
DFR NO. 4871 OF 2018

Dated: 17th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Turbine Manufacturers Association
Versus

....Appellant(s)

Tamil Nadu Electricity Regulatory Commission

....Respondent(s)

Counsel for the Appellant(s) : Mr. P. R. Kovilan
Mr. V. Vasudevan

Counsel for the Respondent(s) :

ORDER

(IA No. 1812 of 2018 - for urgent listing)

We have heard the learned counsel appearing for the applicant/appellant. For the reasons stated in the application, IA No. 1812 of 2018 (Application for urgent listing is allowed. The application is disposed of.

List the matter on **19.12.2018** subject to curing defects.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member